

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
COURT-I

C.P. (IB) 1587/MB/2019
IA 737/2020

CORAM:

SMT. SUCHITRA KANUPARTHI
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.03.2020

NAME OF THE PARTIES: IDBI Bank Limited
V/s
Pawar Electro Systems Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order

14. IA 737/2020 in C.P.(IB) 1587/(MB)/2019

This is an application filed by the RP for extension of CIRP period under Section 12 of the Code, on the strength of the resolution passed by the CoC in the meeting held on 15.2.2020, with a vote share of 100%.

The Counsel for the applicant submits that CIRP period ends on 21.3.2020 and he seeks for extension of CIRP period by 90 days. Since this application is in consonance with Section 12 of IBC, 2016, this application is allowed and now CIRP period will end on 16.6.2020.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)